

आयकर विभाग
INCOME TAX DEPARTMENT

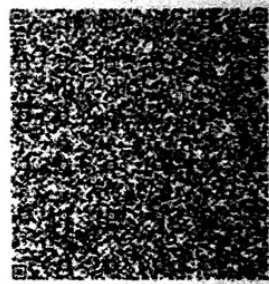


भारत सरकार
GOVT. OF INDIA



स्थायी लेखा संख्या कार्ड
Permanent Account Number Card

AWUPN2639Q



नाम / Name

SIDDHARTH NAYAR

पिता का नाम / Father's Name

RAKESH NAYAR

जन्म की तारीख

Date of Birth
14/11/1994

68992019

For Authenticity Please Verify QR Code
For Further Details Visit www.incometax.gov.in

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[27.11.2021]

To
The Interim Resolution Professional / Resolution Professional
[Pawan Sharma]
[SOHO 332, 3rd Floor, Block-A, CCC,
Zirakpur, Punjab]

From
[**Sidharth Nayyar**
Proprietor
(Woolways Exports)]

Subject: Submission of proof of claim.

Madam/Sir,

[*Sidharth Nayyar*], hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of [*S.Nanda Industries Pvt Ltd*]. The details for the same are set out below:

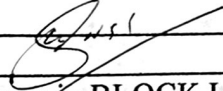
PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Sidharth Nayyar Proprietor (Woolways Exports)
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Adhar Card- 4349 2016 1186
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	217, INDUSTRIAL AREA-A, CHEEMA CHOWNL, LUDHIANA EMAIL-SIDNAYAR@HOTMAIL.COM
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	1,80,74,861/- (One Crore Eighty Lacs Seventy-four Thousand Eight Hundred Sixty One only) as on 18.11.2021 (Arbitration Award 13.02.2020 + after interest on date of commencement of CIRP)

PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	ARBITRATION AWARD PASSED BY SOLE ARBITRATOR DATED 13.2.2020
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NOT APPLICABLE
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	BOTH THE PARTIES ENTERED INTO A MEMORANDUM OF UNDERSTANDING ON 29.03.2013 WHERE THE OPERATIONAL CREDITOR AGREED TO ADVANCE A SUM OF Rs. 2,00,00,000/- ON DIFFERENT DATES TO THE CD. IT WAS FURTHER AGREED TO THE PARTIES THAT THE AMOUNT SO LENT WILL BE ADJUSTED THE PURCHASE OF GOODS FROM THE CD AND IF THERE IS ANY BALANCE AMOUNT LEFT, SHOULD BE SETTLED ON OR BEFORE 31.03.2018, FAILING WHICH THE CORPORATE DEBTOR HAS TO PAY 12% INTEREST ON THE BALANCE PAYMENT W.E.F 01.04.2018
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NOT APPLICABLE
9.	DETAILS OF: <ul style="list-style-type: none"> a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers 	INDUSTRIAL PROPERTY NO. B-XX-III-2505/1-A, BUILT OVER PLOT NO 836 MIN, MEASURING 239-1/2 SQ YARDS, SITUATED AT INDUSTRIAL AREA-A, CHEEMA CHOWNK, LUDHIANA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	SIDDHARTH NAYAR A/C: 159872068000 IFSC :- INDB0000433 INDUSIND BANK
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	COPY OF ARBITRATION AWARD PASSED BY SOLE ARBITRATOR DATED 13.2.2020

Signature of operational creditor or person authorised to act on his behalf

[Please enclose the authority if this is being submitted on behalf of an operational creditor]

PARTICULARS


Name in BLOCK LETTERS SIDHARTH NAYAR
Position with or in relation to creditor SELF
Address of person signing 93 - F, SARABJI NAGAR LUDHIANA

***PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India**

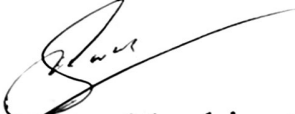
DECLARATION

I, [Sidharth Nayyar], currently residing at [23, , Sarabha Nagar , ludhiana], hereby declare and state as follows:-

1. [S.Nanda Industries Pvt Ltd], the corporate debtor was, at the insolvency commencement date, being the 18 day of November 2021, actually indebted to me in the sum of Rs. [1,80,74,861/- (One Crore Eighty Lacs Seventy-four Thousand Eight Hundred Sixty One only)].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [COPY OF ARBITRATION AWARD PASSED BY SOLE ARBITRATOR DATED 13.2.2020].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: 30.11.2021

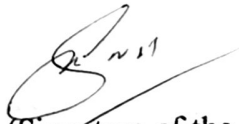
Place:Ludhiana


(Signature of the claimant)

VERIFICATION

I, [Sidharth Nayyar] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Ludhiana on this 30th day of November, 2021


(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].